

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
GROUSE PROMOTERS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Grouse Promoters Private Limited
2.	Date of incorporation of corporate debtor	November 05, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U45200TN2007PTC065282
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 2/IB/3, North Block, Ganesh Nagar, Palayamkottai Road West, Tuticorin, Tamil Nadu - 628003
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.grouse@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Grouse Promoters Private Limited on September 12, 2023 (copy of the order received on September 14, 2023).

The stakeholders of Grouse Promoters Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15-09-2023
Place: Hyderabad

Sd/-
Prakul Thadi
Liquidator
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

Bengaluru Sri Dharmaraya Swamy Temple

800-year-old shrine dedicated to Pandavas



Shri Dharmaraya Swamy temple is the oldest temple located in Bengaluru. It is 800 years old temple dedicated to the Pandavas. This is the only temple in India that has been built to worship the five brothers (Pandavas) and their consort Draupadi from the epic Mahabharata.

History

The temple was constructed by the Ganga arasu Kings who are famously known as Vanhi Kula Kshatriyas or Thigalas. It is believed that when the city was built by Kempa Gowda in the 16th century, the towers (gopuras) were built in the four corners of the city keeping this temple vimanam as a centre point. The four

towers are the Lalbagh tower in the south east, the Ulsoor tower in the north-east, the Gavipura tower in the south-west and the Bellary road tower in the north-west.

It was during the early days, when the Ganga Arasu Kings used to build their towns around lakes and rivers. This temple was built in the Sidikatte lake bed area. The kings named the old town as Kalyanapuri, a town of temples where all auspicious events takes place. In the later days, the town was named as “Bendhakaluru” which later became “Bengaluru”.

Architecture

The temple has its resemblance from the architectural features of

the Gangas, the Pallavas and the Vijayanagara styles. The inner sanctum (garbagraha) is in Ganga style, the tower (gopuram) is in Pallava style and the central hall (Mukhi mantap) is in Vijayanagar style. The construction of the temple has been carried out in three different eras. The fourth stage of construction, the Rajagopura was completed in the 20th century.

Legends

Draupadi bravado and army

According to the legend, following the Kurukshetra war, Draupadi created an army called Veerakumaras to fight a demon called Timirasura. Once, Pandvas,

Krishna and Draupadi were proceeding to heaven after completing their exile in the forest when suddenly the demon Timirasura appeared and started abusing and teasing Draupadi. Since her husband and Krishna were far ahead of her, she was left with no alternative but to confront the demon.

Timirasura was bold and confident as he was blessed with a boon from Lord Shiva that he will never be killed by anyone. In addition he had also been given the boon that even if a single drop of his blood falls on the ground, another Timirasura will spring up from the drop. Armed with the boon, the demon tried to fight with Draupadi.

Draupadi assumed her primeval form of Adi Shakthi. She took the cloth covering her breast. Warriors like Durga, Gante pujari, Ganachari and Veerakumaras sprang from it. The battle was fierce and lasted long. Finally, the goddess struck one final blow and licked clean the flowing blood and swallowed the demon. Then, the goddess regained her original form of Draupadi. She also promised the

valiant warriors of the battle that she would appear once every year.

Onset of Kaliyuga

After the completion of the Kurukshetra war, Dharma Raja, Yudishthira and Draupadi were crowned. At the time, the three crowned, witnessed a unique scene. A young woman was riding a horse, while her husband was carrying her slippers on his head. His mother walking behind him was tired and limping on the road. This was the beginning of Kaliyuga. It was also an indication that it was time for the trio to leave earth and go to heaven. While on their way to heaven, Draupadi and Yudhishtira were suddenly confronted by Kalipurusha (Human form of Kaliyuga). Draupadi immediately appealed to Lord Shiva and Parvathi for help. Shiva and Parvathi gifted their powers to vanquish the Kalipurusha. Both Shiva and Parvathi advised her to make a pot and safeguard her Shakthi (power) in it and then warriors were born out of it to protect Draupadi.

Mysore Maharaja

The temple was visited by Sri Immadi Krishnaraja Wodeyar of Mysore in 1811 AD to witness the real truth about Karaga Shakthytosava. The King brought two sharpened swords as a present to the temple.

The Veerakumaras of the temple accepted the sword (alagu) and performed Alaguseva to the goddess. The King was pleased with the seva and became an ardent devotee of the goddess Adishakthi Draupadi. A few days later, the Maharaja’s mother fell seriously sick but recovered fast from a fatal disease due to the blessings of Adishakthi. The Maharaja donated land and jewels to the temple and lived happily till his death.

Deities

Deities worshipped here include Dharmaraja, Krishna, Arjuna, Draupadi, Nakula, Sahadeva and Bhima.

Pujas

Pujas are performed four times a day. In addition, special pujas are also done on festival and auspicious occasions.

Festivals

Karaga Festival: This is the most important and a great event celebrated in honour of Goddess Draupadi. It celebrates triumph over evil. The word “Karaga” means an earthen pot made from unbaked clay. The pot plays an important role in the festival as it is sacred and embodies goddess power which is attributed to the priest when he/she is carrying the pot. The festival lasts for 11 days.

Karaga festival also involves worship of boundary goddesses



Story & photos: V.V.S. Manian

like Annamma, Mariamma, Patalamma, Muthyalamma, Yellamma and Gadagamma, all of whom appear as Draupadi’s siblings.

The person carrying the Karaga is dressed in a woman’s attire. He balances the Karaga on his head without touching it. His arrival at the festival is announced by hundreds of ‘veerakumaras’, who are clad in dhotis and turbans, bearing unsheathed swords.

The bearer’s wife takes on the role of a widow at the festival. Her mangalsutra and bangles are worn by her husband throughout the festival and she is barred from seeing him or the Karaga until the end of the festival.

The night-long procession is the highlight of the festival and is held on the full moon night and starts from the temple around midnight.

Sufi connection

Another special element of the Jatre (Kannada-festival) is its association with Hazarat Tawakkal Mastan Baba, an eighteenth –century Sufi who was very famous in this region. The saint was a mason from Arabia, who was in the construction of Haidar’s fort. He had the misfortune of being trampled on by a crowd during the Karaga

procession. It is said that he fainted and was revived by some priests who applied kum kum on his wounds.

Benefit

For relief from ailments and misfortunes, women come here in large numbers to pray for their family welfare and husband’s health and prosperity.

Timings

From 6:00 am to 9:00 pm every day.

Legend

Draupadi the centre piece of the Mahabharata is a very beautiful woman. The epic written by the poet Vyasa in 4000 BC paints a very alluring picture of Draupadi. She was reported to have had a flawless milk-white complexion with golden hair and a tiny waist that accentuated her loveliness. Her beauty was extolled by bards and seers. Draupadi had married five brothers known as the Pandavas. Draupadi was a common wife to all of them. This had taken place as the mother of the Pandavas, Kunti had made her sons promise that they would share everything in life and so when Arjuna won Draupadi in a swayamwara, she perforce had to marry all the brothers namely Yudhishtira, Arjuna, Bhima, Nakula, and Sahadeva.

Story & Photos: V.V.S. Manian

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

SHAFT DEVELOPERS PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	Shaft Developers Private Limited
2.	Date of incorporation of corporate debtor	September 11, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U70101TN2007PTC064685
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: C-98, SIPCOT Industrial Complex, Harbour Express Road, Tuticorin, Tamil Nadu -628008
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.shaft@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **Shaft Developers Private Limited** on **September 12, 2023** (copy of the order received on September 14, 2023).

The stakeholders of **Shaft Developers Private Limited** are hereby called upon to submit their claims with proof on or before **October 12, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Prakul Thadi

Liquidator

Date: 15-09-2023

Place: Hyderabad

Reg. No.:

IBBI/IPA-002/IP-N01149/2021-2022/13806

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

VENUE DEVELOPERS PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	Venue Developers Private Limited
2.	Date of incorporation of corporate debtor	October 29, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U45200TN2007PTC065212
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 2/IB/3, North Block, Ganesh Nagar, Palayamkottai Road West, Tuticorin, Tamil Nadu - 628003
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.venuedevelopers@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **Venue Developers Private Limited** on **September 12, 2023** (copy of the order received on September 14, 2023).

The stakeholders of **Venue Developers Private Limited** are hereby called upon to submit their claims with proof on or before **October 12, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Prakul Thadi

Liquidator

Date: 15-09-2023

Place: Hyderabad

Reg. No.:

IBBI/IPA-002/IP-N01149/2021-2022/13806

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

GROUSE PROMOTERS PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	Grouse Promoters Private Limited
2.	Date of incorporation of corporate debtor	November 05, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U45200TN2007PTC065282
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 2/IB/3, North Block, Ganesh Nagar, Palayamkottai Road West, Tuticorin, Tamil Nadu - 628003
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.grouse@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **Grouse Promoters Private Limited** on **September 12, 2023** (copy of the order received on September 14, 2023).

The stakeholders of **Grouse Promoters Private Limited** are hereby called upon to submit their claims with proof on or before **October 12, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Prakul Thadi

Liquidator

Date: 15-09-2023

Place: Hyderabad

Reg. No.:

IBBI/IPA-002/IP-N01149/2021-2022/13806

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

DUBLIN PROMOTERS PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	Dublin Promoters Private Limited
2.	Date of incorporation of corporate debtor	September 07, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U70101TN2007PTC064646
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: C-98, SIPCOT Industrial Complex, Harbour Express Road, Tuticorin, Thoothukudi, Tamil Nadu - 628008
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.dublinpromoters@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **Dublin Promoters Private Limited** on **September 12, 2023** (copy of the order received on September 14, 2023).

The stakeholders of **Dublin Promoters Private Limited** are hereby called upon to submit their claims with proof on or before **October 12, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Prakul Thadi

Liquidator

Date: 15-09-2023

Place: Hyderabad

Reg. No.:

IBBI/IPA-002/IP-N01149/2021-2022/13806

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

JEFFSON UNIVERSAL LOGISTICS PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	Jeffson Universal Logistics Private Limited
2.	Date of incorporation of corporate debtor	March 21, 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U70102TN2001PTC046825
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 2/IB/3, North Block, Ganesh Nagar, Palayamkottai Road West, Tuticorin, Tamil Nadu - 628003
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghingampally, New Nallakunta, Hyderabad – 500044 Email: cirpjeffson@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **Jeffson Universal Logistics Private Limited** on **September 12, 2023** (copy of the order received on September 14, 2023).

The stakeholders of **Jeffson Universal Logistics Private Limited** are hereby called upon to submit their claims with proof on or before **October 12, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Prakul Thadi

Liquidator

Date: 15-09-2023

Place: Hyderabad

Reg. No.:

IBBI/IPA-002/IP-N01149/2021-2022/13806

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

SELVA DEVELOPERS PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	Selva Developers Private Limited
2.	Date of incorporation of corporate debtor	August 30, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U70101TN2007PTC064564
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: No. 106J/88E, Millerpuram road, Palai Road ,West Tuticorin, Thoothukudi, Tamil Nadu - 628008
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.selva@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **Selva Developers Private Limited** on **September 12, 2023** (copy of the order received on September 14, 2023).

The stakeholders of **Selva Developers Private Limited** are hereby called upon to submit their claims with proof on or before **October 12, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Prakul Thadi

Liquidator

Date: 15-09-2023

Place: Hyderabad

Reg. No.:

IBBI/IPA-002/IP-N01149/2021-2022/13806

homefirst

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703

Website: homefirstindia.com

Phone No: 180030008425 Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of **HOME FIRST FINANCE COMPANY INDIA LIMITED**, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence **HOME FIRST FINANCE COMPANY INDIA LIMITED** are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT,2002 read with rules thereunder, taken **POSSESSION** of the secured assets as mentioned herein below:

S. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Rajkumar S, Nagamalai S, Latha R, Selvi N	House.No - 1491/2, T.S.Ward - 05, Old.D.No - 83, New.D.No - 12, Pillaimar Street, Arappalayam, Madurai Corporation, Madurai South Taluk, Madurai District. Arasaradi SRO. Madurai Tamil Nadu 625016	04-07-2023	5,77,045	12-09-2023

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The **BORROWERS/ GUARANTORS** and the **PUBLIC IN GENERAL** are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of **HOME FIRST FINANCE COMPANY INDIA LIMITED** for the amount mentioned hereinabove against Properties/Secured Assets which is **payable with the further interest thereon until payment in full**.

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place:- Madurai
Date: 16-09-2023

Authorised Officer,
Home First Finance Company India Limited

[illegible]